

**GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF PHARMACEUTICALS**

RAJYA SABHA  
UNSTARRED QUESTION No. 2415  
TO BE ANSWERED ON THE 17<sup>TH</sup> DECEMBER, 2024

**Unethical practices in clinical trials by pharma companies**

**2415 Shri R. Girirajan:  
Dr. Kanimozhi NVN Somu:**

Will the Minister of **Chemicals and Fertilizers** be pleased to state:

- (a) whether Government has taken appropriate steps to check, monitor and control the conducting of clinical trials by pharma companies without following the proper ethical standards;
- (b) if so, the details thereof and the total list of pharma companies reprimanded by Government for practicing unethical practices in clinical trials in the last five years;
- (c) whether it is a fact that certain pharmaceutical companies which have purchased electoral bonds are caught for conducting such practices; and
- (d) if so, the details thereof and the list of pharma companies punished so far?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS  
(SMT. ANUPRIYA PATEL)**

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(a) to (d): There is a system of monitoring clinical trials. Companies that are found to be in non-compliance with the regulations are issued show cause notice and various actions such as issuing of warning letter, continuation of trial after corrective action, not permitting use of the clinical trial data, and debarring from conducting clinical trials for some time, etc. are taken under the provisions of the New Drugs and Clinical Trials Rules, 2019.

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